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The Hindu Bureau

CHENNAI

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Comparing the latest event with the previous air show held in September 2003 in Chennai, when 13 lakh people – about 2 lakh fewer than Sunday's show – attended with no heatstroke fatalities, Mr. Inbadurai pointed out that the human rights commission had the power to take notice of such incidents, investigate, and initiate necessary action against the erring officials who were responsible for the loss of lives.

Air show deaths: AIADMK files plaint with NHRC

CHENNAI

I.S. Inbadurai of AIADMK's advocates wing wrote to NHRC, calling for an inquiry into the "failure of" the State that led to the deaths at the IAF air show. » [PAGE 7](#)

METROPLUS » 8 PAGES

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The secretary of the AIADMK's advocates wing, I.S. Inbadurai, in a complaint to the National Human Rights Commission's chairperson (Vijaya Bharathi Sayani), called for a "full and independent" inquiry into the "mismanagement and failure of" the State government that led to the deaths of five persons at the IAF air show in Chennai on October 6.

Meanwhile, ADMK Workers' Rights Retrieval Committee coordinator O.

Panneerselvam on Tuesday contrasted the crowd management carried out by the AIADMK regime during the Jallikattu agitation on the Marina in January 2017, when he was Chief Minister, with that of the present DMK regime during the air show.

He said while the agitation went on for about a week, there was "no untoward incident" and that law and order was "maintained well. But this time, despite lakhs of people having assembled on the Marina, the government remained "careless" and had "failed" to provide

basic amenities to the public, he added.

The Hindu report

The AIADMK's complaint, which carried a report, 'Chennai air show deaths: What went wrong on the Marina', published in the web edition of *The Hindu* on October 8, blamed the government for "poor planning and mismanagement" in handling the crowd and traffic.

While Chief Minister M.K. Stalin, Deputy Chief Minister Udhayanidhi Stalin, and their family were "provided with excellent arrangements, including

air-conditioned enclosures", the public faced "severe hardships", the complaint said.

Comparing the latest event with the previous air show held in September 2003, when 13 lakh people – about 2,00,000 fewer than Sunday's show – attended with no heatstroke fatalities, Mr. Inbadurai pointed out that the human rights commission had the power to take notice of such incidents, investigate, and initiate necessary action against the erring officials who were responsible for the loss of lives.



The AIADMK said "mismanagement and failure" of the government led to the deaths of five persons at the event on October 6.

NHRC to analyse reports on mental health of defence, paramilitary staff

Hemanta.Pradhan@timesofindia.com

Bhubaneswar: National Human Rights Commission (NHRC) has instructed its director general of investigation to analyse reports submitted by the defence and home affairs ministries on the steps taken to improve the psycho-physical health of armed forces and paramilitary personnel. The commission gave the direction on Tuesday while hearing a petition filed by human rights activist and lawyer Radhakanta Tripathy, an Odisha native. He has highlighted incidents where some personnel killed either themselves or their colleagues allegedly due to mental health issues.

The petitioner alleged that suicides and fratricides in the armed and paramilitary forces have increased because the Centre has failed to ensure the physical fitness and mental health of the personnel. He listed five incidents that occurred in Jammu and Kashmir, Uttar Pradesh, Gujarat and West Bengal.

The commission took cognisance of the case on March 31 last year and issued notices to the defence and home secretaries on Nov 6, 2023, seeking an action taken report. Tripathy sought information regarding the steps taken for regular monitoring of the mental health of armed personnel and steps taken to prevent mental disorders among officers.

On Dec last year, the defence ministry submitted its report while the ministry of home affairs submitted its reports separately on Jan 30 and Aug 8 this year.

“The commission is of the view that further analysis of the record is necessary by the investigation division of NHRC,” reads the NHRC order.



Court stays NHRC order against top cop

EXPRESS NEWS SERVICE @Chennai

THE Madras High Court has stayed an order of the Tamil Nadu State Human Rights Commission directing the commissioner of the Greater Chennai Police to take disciplinary action against an assistant commissioner for allegedly threatening the family of a history-sheeter that he would be killed in an encounter if he engaged in committing the grave crime of murder.

A division bench of Justices P B Balaji and G Arul Murugan granted the stay while hearing a petition filed by the AC, Ilangovan, stating that the commission had issued the order without considering his apology and giving him notice to hear him on the matter.

The video clip of the AC threatening the family of the history-sheeter, alleging that he would be bumped off in an encounter, was widely circulated recently, leading to the SHRC taking cognisance of the matter.

Sonagachhi sex workers: NHRC push for rehabilitation steps

AGENCIES

NEW DELHI: The NHRC sought a compliance report from the Chief Secretary, Govt. of West Bengal, and others to submit a detailed report on the implementation of recommendations made by the NHRC survey for women.

The survey dealt with work, rehabilitation, poverty eradication, and employment generation for women in Kolkata and its surrounding, North-24 Parganas and South-24 Parganas districts.

The NHRC while monitoring a case on the plight and



Sonagachhi red-light area, Kolkata.

File

sufferings of the Asia's largest red-light area passed the order and sought for reply within six weeks. The case was filed by Supreme Court advocate and noted human rights activist, Radhakanta Tripathy in 2018,

HIGHLIGHTS

■ TRIPATHY HAS SUCCESSFULLY BROUGHT A RAY OF HOPE IN CASE OF THE DELHI REDLIGHT AREA BY ENSURING A POLICY ON SEX WORKERS THROUGH HIS PETITION IN NHRC. HE STATED THAT THE CONTINUED SUFFERINGS OF WOMEN DUE TO RAPE/SEXUAL ABUSE AND HUMAN TRAFFICKING AT SONAGACHI, KOLKATA IS DUE TO THE NEGLIGENCE AND INACTION OF THE STATE.

wherein a series of directions have been issued and a survey by Calcutta University was conducted.

The NHRC took the inaction and failure of the... **Pg 5**

Sonagachhi sex workers: NHRC push for rehabilitation steps

State seriously as the final action taken cum status report on the implementation of directions in the survey work of the Sonagachhi area etc, is still awaited. Regrettably, no status report has been received as of date despite granting additional time to file a reply.

Tripathy has successfully brought a ray of hope in case of the Delhi redlight area by ensuring a Policy on Sex workers through his petition in NHRC. He stated that the continued sufferings of women due to rape/sexual abuse and human trafficking at Sonagachhi, Kolkata is due to the negligence and inaction of the State.

Pursuant to the direction of the Commission, Govt. of West Bengal has finished the research study with the help of University of Calcutta with a series of recommendations. The NHRC asked the Chief Secretary, to implement the recommendation given their social, medical and legal needs and submit further compliance reports within eight weeks.

The report prepared under the leadership of Professor Dr. Lipi Ghosh, Ex-Director, Women's Studies Research Centre, University of Calcutta, inter-alia, reveals that out of the 500 samples, about 70% of

the sex workers are residents of Kolkata and surrounding districts.

Out of these 500, 60 workers were trafficked, 16 were brought on false promise for jobs, and 325 were working due to their poverty. Only, 29 are working on their willingness, while 101 have shown an unwillingness to join the sex work. Most of them are earning merely 10-20 thousand per month, and have no property etc.

The data mentioned in the report may be utilised by the authorities of the Government of West Bengal for the welfare of these poor women, as well as to protect the unwilling women from sex work, who have been/ are being compelled to live their life by compromising their dignity.

The Centre conducted a Social and Medico-Legal Study with aim at understanding and identifying their basic needs of the sex workers of the area i.e., their social, medical and legal needs. Also, within the parameter of social needs, the project also looked into the aspect of skill development. It specifically attempted to understand the response and attitude of the sex workers towards any prospective development-oriented future projects.

चेन्नई एयर शो

पांच लोगों की मौत के खिलाफ अन्नाद्रमुक ने शिकायत दर्ज कराई

चेन्नई @ पत्रिका. अन्नाद्रमुक ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) में शिकायत दर्ज कराई है, जिसमें चेन्नई एयर शो के दौरान पांच लोगों की मौत की पूरी और स्वतंत्र जांच की मांग की गई है। अन्नाद्रमुक के आई.एस. इनबादुरै ने एनएचआरसी की अध्यक्ष विजया भारती सयानी को शिकायत में पांच निर्दोष लोगों की मौत और कई अन्य के घायल होने की विस्तृत जांच का अनुरोध किया है। 6 अक्टूबर को चेन्नई में सुबह 11 बजे से दोपहर 1 बजे तक एक शानदार एयर शो हुआ जिसमें 15 लाख से अधिक लोग शामिल हुए। जबकि ग्रेटर चेन्नई पुलिस ने पहले कहा था कि ड्यूटी के लिए 6,500 पुलिस अधिकारी और 1,500 होमगार्ड तैनात किए गए थे, वे भीड़ को नियंत्रित करने में विफल रहे,

जिसके बाद पांच लोगों की मौत हो गई और 47 से अधिक लोगों को विभिन्न अस्पतालों में भर्ती कराया गया। अपने शिकायत में इनबादुरै ने भीड़ और यातायात को संभालने में खराब योजना और कुप्रबंधन के लिए राज्य सरकार को दोषी ठहराया। उन्होंने कहा कि मुख्यमंत्री स्टालिन, उपमुख्यमंत्री उदयनिधि स्टालिन और उनके परिवार को वातानुकूलित बाड़ों सहित बेहतरीन व्यवस्थाएं प्रदान की गई, लेकिन जनता को तपती धूप में झोंक दिया गया। शिकायतकर्ता ने यह भी बताया कि आयोग के पास ऐसी घटनाओं का संज्ञान लेने, उनकी जांच करने और पांच लोगों की जान जाने के लिए जिम्मेदार दोषी अधिकारियों के खिलाफ आवश्यक कार्रवाई करने का अधिकार है।



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NLSIU to host NHRC National Moot Court Competition 2024-25; registration begins tomorrow

<https://news.careers360.com/nlsiu-host-nhrc-national-moot-court-competition-2024-25-registration-begins-tomorrow>

Vikas Kumar Pandit | October 9, 2024 | 06:48 PM IST NEW DELHI: The National Law School of India University (NLSIU) and the National Human Rights Commission (NHRC) invite applications for the 'NLS-NHRC National Moot Court Competition 2024-25'. As per the official notices, the registration process for the moot court competition will be announced tomorrow, October 10. Eligible candidates can fill out the application form through the official website, nls.ac.in.

The theme for this year's moot is 'Censorship and Freedom of Speech and Expression under Article 19 of the Constitution of India.

' "Based on memorial submissions in the qualifier rounds (November 2024), 16 teams will qualify for the final oral rounds to be held in Bengaluru in January 2025," NLSIU informed. As per the schedule, the registration deadline is set for October 27, 2024, The institute will issue the problem statement on October 20, 2024. Candidates can seek clarifications until November 5, 2024, with responses provided by November 9, 2024. The deadline for memorial submissions is November 25, 2024. The declaration of the 16 qualifying teams will take place on December 18, 2024, followed by the final oral rounds scheduled for January 3 to January 5, 2025.

NLSIU National Moot Court Competition 2024-25: Eligibility

Candidates can check the eligibility criteria to participate in the National Moot Court Competition 2024-25 outlined below.

- Open to students enrolled in Bachelor of Laws (LLB) (3-year/5-year) or Master of Laws (LLM) courses
- Only one team per institution is allowed
- Team members must belong to the same institution
- Team composition: 3 members per team (2 speakers and 1 researcher)

Competition format

The NLSIU National Moot Court Competition 2024-25 will be conducted over five rounds. In the qualifiers, teams must submit two memorials-one for the petitioner and one for the respondent each containing 4,000 words.

The top 16 teams will qualify for the oral rounds. The preliminary oral rounds, or pre-quarters, will have sides determined by lot, with the top 8 teams advancing to the quarter-finals. The quarter-finals will follow a single-cycle format, also with sides determined by lot.

The semi-finals will use a similar single-cycle format with sides determined by lot. The finals will also follow this format, culminating in the declaration of the winning team as the NLS-NHRC National Moot 2024 Champion.

Chennai air show: AIADMK files complaint against death of five persons

<https://daijiworld.com/news/newsDisplay?newsID=1233980>

Wed, Oct 09 2024 08:20:21 PM

Chennai, Oct 9 (IANS): AIADMK has filed a complaint with the National Human Rights Commission (NHRC) calling for a full and independent inquiry into the deaths of five people during the Chennai air show.

AIADMK's I. S. Inbadurai, in a complaint to NHRC chairperson Vijaya Bharathi Sayani, requested a thorough investigation into the deaths of five innocent people and the injuries to many others.

On October 6, Chennai witnessed a spectacular airshow from 11 AM to 1 PM, attended by more than 13 lakh people. While the Greater Chennai Police had earlier stated that 6,500 police officers and 1,500 home guards were deployed for duty, they failed to maintain the crowd resulting in five deaths while over 47 people were admitted to various hospitals.

In the complaint, Inbadurai blamed the state government for poor planning and mismanagement in handling the crowd and traffic.

He stated that while Chief Minister M. K. Stalin, Deputy Chief Minister Udhayanidhi Stalin, and their family were provided with excellent arrangements, including air-conditioned enclosures, the public faced "severe hardships."

The complainant also pointed out that the Commission had the power to take notice of such incidents, investigate them, and take necessary action against the erring officials responsible for the loss of five lives.

Meanwhile, the Leader of the Opposition in the state Legislative Assembly, Edappadi K. Palaniswami (EPS), lashed out at Chief Minister M. K. Stalin, saying that the government and police failed to properly coordinate the air show, which was organised by the Indian Air Force.

The AIADMK leader added: "My deepest condolences to the bereaved families. The state government earlier informed that arrangements had been made for transportation and basic facilities, but the police force was inadequate to regulate the crowd, and people were put through severe hardships."

He also noted that in other cities where air shows had been held earlier, such events went off smoothly.

Chief Minister M. K. Stalin, after the tragedy, said he was in acute pain and grief after learning about the deaths of five people and also announced ex gratia of Rs 5 lakh each from the Chief Minister's Relief Fund.

Stalin also mentioned that proper arrangements had been made to conduct the air show and facilities and administrative assistance were provided as per IAF requirements.

He added that the event was coordinated with the Fire and Rescue Department, Police Department, Chennai Corporation, and Health Department. The Chief Minister further explained that a major stampede was averted due to the arrangements made in coordination with the Fire and Rescue Department, Police, Health, and Chennai Corporation.

AIADMK Approaches NHRC on Air Show Tragedy

<https://www.deccanchronicle.com/southern-states/tamil-nadu/aiadmk-approaches-nhrc-on-air-show-tragedy-1829275>

Babu Jayakumar & D Sekar 9 October 2024 7:36 PM

Chennai: The AIADMK approached the National Human Rights Commission (NHRC) demanding a full and independent enquiry into the alleged mismanagement and failure of the State government to provide necessary facilities to the public who visited the Marina Sands on Sunday to witness the air show conducted by the Indian Air Force (IAF), leading to the loss of five lives.

In a letter to the NHRC chairperson on Wednesday, AIADMK's State legal wing secretary and former MLA, I S Inbadurai wanted necessary action against the erring officials of the State government, whose mismanagement and inefficiency in not providing adequate water, transport and medical facilities to the public caused the tragedy.

When the entire crowd attempted to leave at once, traffic authorities were unprepared to manage the rush and soon congestion built up around the beach, paralyzing movement of vehicles for more than an hour on all roads, he said.

Though the government was expecting the 15 lakh strong crowd, it failed to come up with arrangements for the exit of the people, particularly the earmarking of a priority path for children, women and elderly, from the beach, causing great distress, he said.

Since the Chennai Metro Rail and railways too failed to run adequate numbers of trains, crowds swelled even at the stations like Vellacherry, Beach and Government Estate and people suffered from dehydration with the temperature soaring to 36 Celsius with no provision for water and medical assistance, he alleged.

He said hundreds of people had to walk three to four kilometres on jam-packed roads to reach their vehicles and ambulances got stuck in the crowds. The chaos led to the hospitalization of 200 persons and the death of five persons, Karthikeyan, D John, Dinesh Kumar, Mani and Srinivasan due to heat exhaustion, he said.

Initial reports suggested that the deaths could have been averted if appropriate precautions had been taken by the government, he added.

AIADMK legal wing urges NHRC to order independent probe into IAF air show mismanagement

<https://www.dtnext.in/news/tamilnadu/aiadmlegal-wing-urges-nhrc-to-order-independent-probe-into-iaf-air-show-mismanagement-806943>

The state government was responsible for facilitating the air show and arranging basic amenities, transportation and health care for the public, but its mismanagement and inefficiency led to the loss of five lives and hospitalisation of many, Inbadurai said in the petition.

DTNEXT Bureau |9 Oct 2024 10:07 PM

CHENNAI: Secretary of AIADMK's Advocate Wing and former MLA I S Inbadurai on Wednesday petitioned the National Human Rights Commission (NHRC), seeking action against the Tamil Nadu government for reportedly mismanaging the Indian Air Force's air show last Sunday, which led to the death of five persons and left over 200 hospitalised due to dehydration.

The state government was responsible for facilitating the air show and arranging basic amenities, transportation and health care for the public, but its mismanagement and inefficiency led to the loss of five lives and hospitalisation of many, Inbadurai said in the petition.

The air show began at 11.30 am and ended at 1 pm on Sunday. The public left the venue immediately after the show. It disturbed traffic and paralysed movement for more than an hour. The Tamil Nadu government was well aware of the expected crowd yet failed in crowd and traffic management. The lack of a proper exit strategy on the part of the government put lakhs in great distress. They had an existing strategy for only VIPs and VVIPs vehicles," he said, and demanded action against the state government.

The former MLA also urged an independent probe into the mismanagement of the mega event.

Chennai air show: AIADMK files complaint against death of five persons

<https://www.thehansindia.com/news/national/tamil-nadu-minister-counters-governors-drug-claims-labels-gujarat-drug-capital-913186>

IANS | 9 Oct 2024 7:30 PM IST

AIADMK has filed a complaint with the National Human Rights Commission (NHRC) calling for a full and independent inquiry into the deaths of five people during the Chennai air show. Chennai: AIADMK has filed a complaint with the National Human Rights Commission (NHRC) calling for a full and independent inquiry into the deaths of five people during the Chennai air show.

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In the complaint, Inbadurai blamed the state government for poor planning and mismanagement in handling the crowd and traffic.

He stated that while Chief Minister M. K. Stalin, Deputy Chief Minister Udhayanidhi Stalin, and their family were provided with excellent arrangements, including air-conditioned enclosures, the public faced "severe hardships." The complainant also pointed out that the Commission had the power to take notice of such incidents, investigate them, and take necessary action against the erring officials responsible for the loss of five lives. Meanwhile, the Leader of the Opposition in the state Legislative Assembly, Edappadi K. Palaniswami (EPS), lashed out at Chief Minister M. K. Stalin, saying that the government and police failed to properly coordinate the air show, which was organised by the Indian Air Force.

The AIADMK leader added: "My deepest condolences to the bereaved families. The state government earlier informed that arrangements had been made for transportation and basic facilities, but the police force was inadequate to regulate the crowd, and people were put through severe hardships." He also noted that in other cities where air shows had been held earlier, such events went off smoothly.

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Chennai air show deaths: AIADMK lodges complaint with National Human Rights Commission

<https://www.thehindu.com/news/national/tamil-nadu/chennai-air-show-deaths-aiadmklodges-complaint-with-national-human-rights-commission/article68736104.ece>

The AIADMK's advocates wing, in a complaint to the NHRC, called for a "full and independent" inquiry into the incident

Updated - October 09, 2024 07:26 pm IST – CHENNAI

The secretary of the AIADMK's advocates wing, I.S. Inbadurai, in a complaint to the National Human Rights Commission's chairperson [Vijaya Bharathi Sayani], called for a "full and independent" inquiry into the "mismanagement and failure of" the Tamil Nadu government that led to the death of five "innocent persons" at the Indian Air Force (IAF) air show in Chennai on Sunday. October 6, 2024)

Meanwhile, the ADMK Workers' Rights Retrieval Committee coordinator O. Panneerselvam on Tuesday (October 8, 2024) contrasted the crowd management carried out by the AIADMK regime during the Jallikattu agitation on the Marina in January 2017, when he was Chief Minister, with that of the present DMK regime after Sunday's air show.

Mr. Panneerselvam, who arrived from New Delhi, told reporters at the Chennai airport on Tuesday night that while the agitation went on for about a week, there was "no untoward incident" and that law and order was "maintained well." But this time, despite lakhs of people having assembled on the Marina, the government remained "careless" and had "failed" to provide basic amenities to the public.

Plaint quotes The Hindu report

The AIADMK's complaint, which carried a report, 'Chennai air show deaths: What went wrong on the Marina', published in the web edition of The Hindu on October 8, 2024, blamed the State government for "poor planning and mismanagement" in handling the crowd and traffic.

While Chief Minister M.K. Stalin, Deputy Chief Minister Udhayanidhi Stalin, and their family were "provided with excellent arrangements, including air-conditioned enclosures," the public faced "severe hardships," the complaint said.

Comparing the latest event with the previous air show held in September 2003, when 13 lakh persons — about 2,00,000 fewer than Sunday's show — attended with no heatstroke fatalities, Mr. Inbadurai pointed out that the Commission had the power to take notice of such incidents, investigate, and take necessary action against the erring officials responsible for the loss of five lives.

Sonagachhi sex workers: NHRC seeks status report on preventive, rehabilitation steps

<https://www.newindianexpress.com/nation/2024/Oct/09/sonagachhi-sex-workers-nhrc-seeks-status-report-on-preventive-rehabilitation-steps-2>

The NHRC while monitoring a case on the plight and sufferings of the Asia's largest red-light area passed the order and sought for reply within six weeks.

Suchitra Kalyan Mohanty Updated on: 09 Oct 2024, 6:50 pm 2 min read

NEW DELHI: The NHRC sought a compliance report from the Chief Secretary, Govt. of West Bengal, and others to submit a detailed report on the implementation of recommendations made by the NHRC survey for women.

The survey dealt with work, rehabilitation, poverty eradication, and employment generation for women in Kolkata and its surrounding, North-24 Parganas and South-24 Parganas districts.

The NHRC while monitoring a case on the plight and sufferings of the Asia's largest red-light area passed the order and sought for reply within six weeks. The case was filed by Supreme Court advocate and noted human rights activist, Radhakanta Tripathy in 2018, wherein a series of directions have been issued and a survey by Calcutta University was conducted.

The NHRC took the inaction and failure of the State seriously as the final action taken cum status report on the implementation of directions in the survey work of the Sonagachi area etc, is still awaited. Regrettably, no status report has been received as of date despite granting additional time to file a reply.

Tripathy has successfully brought a ray of hope in case of the Delhi redlight area by ensuring a Policy on Sex workers through his petition in NHRC. He stated that the continued sufferings of women due to rape/sexual abuse and human trafficking at Sonagachi, Kolkata is due to the negligence and inaction of the State.

Pursuant to the direction of the Commission, Govt. of West Bengal has finished the research study with the help of University of Calcutta with a series of recommendations. The NHRC asked the Chief Secretary, to implement the recommendation given their social, medical and legal needs and submit further compliance reports within eight weeks.

The report prepared under the leadership of Professor Dr. Lipi Ghosh, Ex-Director, Women's Studies Research Centre, University of Calcutta, inter-alia, reveals that out of

the 500 samples, about 70% of the sex workers are residents of Kolkata and surrounding districts.

Out of these 500, 60 workers were trafficked, 16 were brought on false promise for jobs, and 325 were working due to their poverty. Only, 29 are working on their willingness, while 101 have shown an unwillingness to join the sex work. Most of them are earning merely 10-20 thousand per month, and have no property etc.

The data mentioned in the report may be utilised by the authorities of the Government of West Bengal for the welfare of these poor women, as well as to protect the unwilling women from sex work, who have been/ are being compelled to live their life by compromising their dignity.

The Centre conducted a Social and Medico-Legal Study with aim at understanding and identifying their basic needs of the sex workers of the area i.e., their social, medical and legal needs. Also, within the parameter of social needs, the project also looked into the aspect of skill development. It specifically attempted to understand the response and attitude of the sex workers towards any prospective development-oriented future projects.

Odisha: Patient Rights Groups Demand Free, Equitable And Quality Healthcare For All

<https://odishabytes.com/odisha-patient-rights-groups-demand-free-equitable-and-quality-healthcare-for-all/>

By OB Bureau On Oct 9, 2024

Bhubaneswar: Representatives of various organisations and patient right groups from across Odisha gathered in Bhubaneswar on Wednesday to discuss on the agenda of “Health for All”- Universal health care for all.

At the meeting, members of Jana Swasthya Abhiyan and Rashtriya Swasthya Adhikar Abhiyan urged Odisha government to ensure that healthcare policies should address an urgent need to bolster public health system.

“We believe that anti-people, corporate driven health agenda be deemed as an act against people and the nation,” they said.

In 2016, Odisha government passed a healthcare investment policy aiming to promote private sector investment in health care sector through strategic partnership, investment and policy interventions.

The government is now shifting towards insurance models, aiming to increase private insurance coverage by 30% by 2025, while converting state-run hospitals into insurance-based entities, members of the patient rights groups said.

The inadequacies of the public healthcare sector became glaringly apparent during the Covid-19 pandemic, with many dying untreated due to the government’s failure to provide adequate support.

“Despite having first-hand experience of delivering health care services for profit to the citizen, health funding remains stagnant in real terms, showing a reduction in actual value and still at 1.9% health expenditure of GDP,” they added.

The State government is not adopting the patient right charter despite notification of NHRC and Department of Health & Family Welfare, they said and added, “In absence of notification government’s own systems / institutions and private providers are grossly neglecting the patients’ and violating parents’ rights,” members observed.

The rights activists demanded:

Accountability, strengthening, and preservation of the public health system;

No privatization or outsourcing of public hospitals and services;

Ratification of all ILO fundamental conventions on worker's occupational safety, health and safety and other relevant labour rights conventions;

Health for all to be the approach for all levels of health care;

Institutional arrangements for integration of health consideration in policies of all sectors;

Prioritization of marginalized and disadvantaged communities in health policies; and

Making environment and health concerns central to public policy.

At the convention, patients shared their experiences of health denial, negligence, adverse outcome, over charging at health facilities and how the basic health rights were violated.

State Convenor and National Joint Convenor of Jana Swasthya Abhijan, Gouranga Mohapatra said, "The "Campaign of Health for All" represents a unified demand for social justice and dignity. We will steadfastly uphold the values of our Sovereign Socialist Secular Democratic Republic and strive to create a collective based on equity and non-discrimination."

He exhorted the centre and state governments, private health sector, and all stakeholders to collaborate in achieving the goals outlined in the resolution.

In the consultative process a memorandum will be send to Odisha Governor, Chief Minister, Health minister, Chief Secretary, and Health Secretary, Mohapatra added.

Meerut नशा मुक्ति केंद्र के नाम पर यातना देने में रिपोर्ट तलब, जर्मनी की एनआरआई महिला की शिकायत पर मांगी रिपोर्ट

<https://samacharnama.com/city/meerut/meerut-report-sought-in-torture-in-name-of-drug-deaddiction/cid15481505.htm>

By City Desk Oct 9, 2024, 15:00 IST

उत्तरप्रदेश न्यूज़ डेस्क **राष्ट्रीय मानवाधिकार आयोग** ने परतापुर थाना क्षेत्र भूड़बराल में नशा मुक्ति केंद्र में यातना के मामले में डीएम, एसएसपी से रिपोर्ट तलब की है। अब अगली सुनवाई छह अक्टूबर को होने की संभावना है।

जर्मनी के म्यूनिख में रहने वाली एनआरआई ने शिकायत की थी कि परतापुर के पास एक नशा मुक्ति केंद्र को यातना कक्षा के रूप में संचालित किया जा रहा है। यहां 30-40 लोगों को छोटे से गंदे कमरे में बंद कर रखा जाता है। कई वर्षों से उनके साथ गंभीर शारीरिक दुर्व्यवहार किया जाता है। शिकायतकर्ता के देवर को भी सात वर्षों से वहां बंद कर रखा गया था। आयोग ने पाया लगाए आरोप गंभीर हैं। डीएम, एसएसपी को निर्देश दिया कि वे टीम को तैनात करें। छह अगस्त को एसपी देहात ने आयोग को रिपोर्ट दी। बताया कि डीएम ने एसडीएम, सीओ, डिप्टी सीएमओ सहित अधिकारियों की टीम गठित की। ओम साईं धाम, भूड़बराल, परतापुर स्थित कथित नवजीवन दान नशा मुक्ति केंद्र का निरीक्षण कराया गया। शिकायतकर्ता द्वारा बताए आरोप और तथ्य सत्य पाए गए। डिप्टी सीएमओ के आवेदन पर तीन आरोपियों अमित चौधरी, मनोज दुबे और निशा चौधरी के खिलाफ थाना परतापुर में एफआईआर दर्ज करा जांच की जा रही है। यह भी बताया गया विवादित नशा मुक्ति केंद्र को सील कर दिया है।

हड़कंप नशा मुक्ति केंद्र के चार मरीज फरार

बिजनौर के एक नशा मुक्ति केंद्र के चार मरीज मेडिकल अस्पताल से फरार हो गए। तबीयत खराब होने पर सुबह उपचार के लिए सभी मेडिकल अस्पताल पहुंचे थे। मरीजों के परिजनों को मामले की जानकारी दे दी गई है। बिजनौर में चक्कर मार्ग पर जीवन रक्षक नशा मुक्ति आश्रम है। जिसमें 30 से अधिक मरीजों को उपचार चल रहा है। नशा मुक्ति आश्रम स्टाफ की माने तो सुबह चार मरीजों ने बताया कि उनको पेट में दर्द हो रहा है। सुरक्षा इंचार्ज उनको उपचार के लिए सुबह मेडिकल अस्पताल लेकर पहुंचे थे।

Divyang kids denied admission in govt, aided schools: NHRC

<https://timesofindia.indiatimes.com/city/jamshedpur/divyang-kids-denied-admission-in-govt-aided-schools-nhrc/articleshow/114093413.cms>

TNN | Oct 9, 2024, 10.43 PM IST

JAMSHEDPUR: 'Divyang' (differently abled) children were not getting their due rights for admissions at govt and govt-aided schools in East Singhbhum, said special rapporteur of NHRC, Jharkhand Suchitra Sinha.

Sinha said, "The mandatory 4% reservation for Divyang children in educational institutions is not being followed in 91 govt and govt-aided schools in East Singhbhum. When asked why the quota was not being filled up, authorities said facilities like ramps were not available for special students. A 2016 law states people with more than 40% disability should be given priority in govt jobs. During inspection, it came to light those below 40% disability were appointed. Ramp, a common facility for Divyang people, is not available even at the East Singhbhum deputy commissioner's office."

"Many banks and ATMs don't have ramps and other facilities for special people. I have got complaints that proper facilities are not available at Tatanagar railway station for wheelchair-bound passengers. The Divyang Consultancy Board, which looks into the welfare of handicapped people, is yet to be formed in the state," she said, adding "A report will be sent to the NHRC."

The mandatory 4% quota for Divyang children in educational institutions is not being followed in 91 govt and govt-aided schools in East Singhbhum

NHRC to review mental health reports of def, para forces

<https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-launches-investigation-into-armed-forces-mental-health-crisis/articleshow/114099423.cms>

Oct 10, 2024, 04.33 AM IST

Bhubaneswar: National Human Rights Commission (NHRC) has instructed its director general of investigation to analyse the reports submitted by the defence and home affairs ministries on the steps taken to improve the psycho-physical health of armed forces and paramilitary personnel.

The commission gave the direction while hearing a petition filed by human rights activist and lawyer Radhakanta Tripathy, an Odisha native. He has highlighted incidents where some personnel either killed themselves or their colleagues allegedly due to mental health issues.

The petitioner alleged that suicides and fratricides in the armed and paramilitary forces have increased because the Centre has failed to ensure the physical fitness and mental health of the personnel. He listed five incidents that occurred in Jammu & Kashmir, Uttar Pradesh, Gujarat and West Bengal.

The commission took cognisance of the case on March 31 last year and issued notices to the defence and home secretaries on Nov 6, 2023, seeking an action taken report on the matter. Tripathy sought information regarding the steps taken for regular monitoring of the mental health of armed personnel and steps taken to prevent mental disorders among officers and communicators.

He requested information regarding steps taken to assess the physical (body mass index) condition, medical fitness, and the entry of fitness level in the service book, and considering them while giving promotion and increment.

He also wanted to know what measures have been taken to analyse suicide, murder and missing cases due to mental health problems during the last 10 years and conclude the findings with preventive measures. On Dec last year, the defence ministry submitted its report explaining all the points raised by the complainant. The ministry of home affairs submitted its reports separately on Jan 30 and Aug 8 this year. The commission considered the reports.

“The commission is of the considered view that further analysis of the record is necessary by the investigation division of the NHRC. Therefore, let the file be sent to the DG (I) to analyse the report and submit its findings and recommendations to the commission, preferably within 12 weeks,” read the NHRC order issued on Tuesday.

We also published the following articles recently

Why mental health is a big part of physical health
Focus on physical health has grown, but mental health is equally important, with chronic stress rising among GenZ and Millennials. The COVID-19 pandemic and social media contribute significantly to increased stress levels. Identifying stress sources and seeking therapy are essential steps for well-being. Mental and physical health are interlinked, requiring a balanced approach for overall health.114042591

Illegal home for people with mental health issues sealed in Coimbatore
An unlicensed mental health home in Coimbatore, run by Anjaneya Trust, was sealed after officials found it operating illegally for three years. The facility, housing 43 people, lacked proper medical care, sanitation, and had deplorable living conditions. The residents were relocated to government-recognized homes, and authorities were alerted by complaints and inspections revealing serious neglect and mismanagement.113970398

Debt-driven suicides puts spotlight on urgent mental health support
A couple in Bikaner, overwhelmed by financial distress and debts due to prolonged illness, poisoned their children before taking their own lives. This tragic case highlights growing suicide rates and the urgent need for mental health interventions. The Suicide Prevention Resource Centre has saved lives by offering counselling and negotiating with creditors to ease financial burdens.113916953

CID Itself Dependent On Various Other Agencies & Govt. Departments: Patna HC Transfers Case Of Missing Girl To CBI

<https://www.verdictum.in/court-updates/high-courts/patna-high-court-sanjay-kumar-v-state-of-bihar-sections-363-and-365-ipc-cid-cbi-transfer-of-case-to-agency-missing-case-1554225>

By Tanveer Kaur | 9 Oct 2024 6:00 PM

The Patna High Court, while transferring the case of the missing girl to CBI, noted that CID itself is dependent on various other agencies and the Department of the Government.

The Court was hearing a Writ Application seeking the issuance of directions for transferring the Case to the Central Bureau of Investigation (CBI).

The bench of Justice Rajeev Ranjan Prasad observed, "...the CID seems to be in a position from where it may not be able to crack this case and the agency itself is dependent on various other agencies and the Department of the Government, therefore, there is some issue of coordination as well.

Brief Facts-

The present Writ Application was filed by the father of a missing girl after his daughter left for college and has been untraceable since then. Despite the girl's maternal grandfather reporting that she was missing, an FIR was registered four days later under IPC Sections 363 and 365. The Petitioner claimed that the investigation stalled after the appointed officer went on leave, after which he wrote to the Director General of Police and the National Human Rights Commission. Although the **NHRC** responded and urged local authorities to act, six months have passed without any progress. Hence, the Petitioner sought judicial intervention.

The Court said that it could sense from the submissions on behalf of the CID that perhaps nothing more remains to be done at their end and they do not have further expectations to unearth the truth. Accordingly, the Court directed that the investigation of the case be handed over to the Central Bureau of Investigation. The Court listed the matter on October 18, 2024, for further hearing.